



കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART III

Judicial Department

THE HIGH COURT OF KERALA

NOTIFICATION

No. B1(A)-62/2017. 23rd May 2017.

(i)

In exercise of the powers conferred by Section 11 (3) of the Code of Criminal Procedure 1973, The High Court of Kerala hereby appoints the person mentioned in Column (1) of the schedule hereto attached to be the Judicial Magistrate of the First Class to preside over the Court specified against his name in Column (2) thereof from the date on which he takes charge.

SCHEDULE

Name	Court
(1)	(2)
Sri M. R. Dileep	Judicial Magistrate of First Class, Sulthanbathery

(ii)

In exercise of the powers conferred by sub-section (1) of Section 260 of the Code of Criminal Procedure 1973, the High Court of Kerala hereby specifically empowers the Judicial Magistrate of the First Class mentioned in Column (2) of the schedule hereto attached to try in a summary way all the offences mentioned in the said sub-section.

SCHEDULE

Name of the Judicial Magistrate of the First Class	Court
(1)	(2)
Sri M. R. Dileep	Judicial Magistrate of First Class, Sulthanbathery

By order,
 K. BABU,
 Kochi-682 031. Registrar (Subordinate Judiciary).

**OFFICE OF THE CHIEF JUDICIAL MAGISTRATE,
ERNAKULAM**

ERRATUM NOTIFICATIONS

(1)

No. A1/2017.

18th May 2017.

In exercise of the powers conferred under Section 14(1) of Code of Criminal Procedure 1973, (Central Act 2 of 1974) Chief Judicial Magistrate, Ernakulam hereby define the areas specified in Column No. II of the Schedule No. I below to the local areas within which the Gram Nyayalaya mentioned in Column-I of the Schedule No. I may exercise all or any of the powers with which he has been invested by the Hon'ble High Court of Kerala from the date of this notification.

SCHEDULE-I

I	II
Gram Nyayalaya Paravoor Block Placed at Chendamangalam	Paravoor Block Panchayat in Ernakulam District which includes 1. Chendamangalam Grama Panchayat 2. Kottuvally Grama Panchayat 3. Ezhikara Grama Panchayat 4. Vadakkekara Grama Panchayat and 5. Chittattukara Grama Panchayat All offenses arised and instituted within the areas of Paravoor Block and comes under the local limits of above Grama Panchayaths which are triable summarily u/s 260 of the Cr. PC and also the offenses under enactments as notified in the Government Order G. O. (Ms.) 299/2016/Home (C) Department dated 24-11-2016 published in the Kerala Gazette dated 24-11-2016.

In continuation of the above schedule, the Chief Judicial Magistrate, Ernakulam hereby redefine the areas specified in Column No. 4 of Schedule-II to the local limits of the courts mentioned in Column No. 2 thereof may exercise powers vested on them from the date of this notification.

SCHEDULE-II

Sl. No.	Name of Court	District	Local Limit of the Jurisdiction of the Court
(1)	(2)	(3)	(4)
1	Judicial Class Magistrate Court-I, Paravoor	Ernakulam	1. Paravoor PS 2. Vadakkekara PS
2	Judicial Class Magistrate Court-III, Paravoor	„	1. Varappuzha PS 2. Puthenvelikkara PS

(2)

No. A1/2017.

18th May 2017.

In exercise of the powers conferred under Section 14(1) of Code of Criminal Procedure 1973, (Central Act 2 of 1974) Chief Judicial Magistrate, Ernakulam hereby define the areas specified in Column No. II of the Schedule No. I below to the local areas within which the Gram Nyayalaya mentioned in Column-I of the Schedule No. I may exercise all or any of the powers with which he has been invested by the Hon'ble High Court of Kerala from the date of this notification.

SCHEDULE-I

I	II
Gram Nyayalaya Vadavucode Block Placed at Kolenchery	Vadavucode Block Panchayat in Ernakulam District which includes 1. Kunnathunadu Grama Panchayat 2. Mazhuvannur Grama Panchayat 3. Poothrikara Grama Panchayat 4. Aikkaranadu Grama Panchayat 5. Thiruvaniyoor Grama Panchayat 6. Vadavucode Grama Panchayat and 7. Puthencruz Grama Panchayat All offenses arised and instituted within the areas of Vadavucode Block and comes under the local limits of above Grama Panchayaths which are triable summarily u/s 260 of the Cr. PC and also the offenses under enactments as notified in the Government Order G. O. (Ms.) 220/2016/Home (C) Department dated 18-8-2016 published in the Kerala Gazette dated 18-8-2016.

In continuation of the above schedule, the Chief Judicial Magistrate, Ernakulam hereby redefine the areas specified in Column No. 4 of Schedule-II to the local limits of the courts mentioned in Column No. 2 thereof may exercise powers vested on them from the date of this notification.

SCHEDULE-II

<i>Sl. No.</i>	<i>Name of Court</i>	<i>District</i>	<i>Local Limit of the Jurisdiction of the Court</i>
(1)	(2)	(3)	(4)
1	Judicial First Class Magistrate Court, Kolenchery	Ernakulam	1. Ramamangalam PS 2. Puthencruz PS 3. Kunnathunadu PS
2	Judicial First Class Magistrate Court, Chotanikkara	„	1. Chotanikkara PS 2. Ambalamedu PS

Office of the Chief Judicial
Magistrate,
Ernakulam.

(Sd.)
Chief Judicial Magistrate.